

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/000142/2015

Wednesday, this the 4th day of April, 2018

CORAM:

Hon'ble Dr. K.B.Suresh, Judicial Member

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

A.P. Easwaran

Employed as Executive Engineer in the
Office of Calicut Project Division
Central Public Works Department
Calicut-673 601.

Residing at No.14, GPRA Quarters,
Calicut-673 003.

Applicant

(By Advocate: Mr.Asok M.Cheriyan)

Versus

1. Union of India represented by the
Secretary to Government of India
Ministry of Urban Development
Government of India, Nirman Bhavan
New Delhi-110 011.
2. Ministry of Finance, Government of India
represented by its Secretary
New Delhi-110 011.
3. The Director General of Works
Central Public Works Department (CPWD)
Nirman Bhavan, New Dekhi-110 011.
4. Director of Works (S&W)
Central Public Works Department (CPWD)
Nirman Bhavan, New Delhi-110 011
5. Deputy Controller of Accounts (South Zone)
Internal Audit Wing, Central Public Works Department
Sasthri Bhavan, Chennai-600 006.
6. Executive Engineer III, Calicut Project Zone
Central Public Works Department
Calicut-673 003.
7. The Executive Engineer
Kasaragod Project Division
Central Public Works Department
Kasaragod-671 121.

Respondents

(By Advocate: Sri P.G.Jayan, ACGSC rep by Vandana)

This Original Application having been heard on 4th April, 2018, the Tribunal delivered the following order on the same day:

O R D E R

By Dr.K.B.Suresh, Judicial Member

Neither the learned counsel for the applicant nor the party is present even though called thrice. The OA is dismissed for non-prosecution. No order as to costs.

(E.K.Bharat Bhushan)
Administrative Member

(Dr.K.B.Suresh)
Judicial Member

aa.

Annexures filed by the applicant:

Annexure A5: Copy of the audit slip issued by the 5th respondent which was forwarded to the applicant along with a copy of Annexure A4 letter.

Annexure A1: Copy of the order of the Principal Bench of Central Administrative Tribunal in OA No.3576/2011 dated 29.9.2011.

Annexure A2: Copy of the order No.8/52/2011-EC-III dated 4.5.2012 issued by the office of the 3rd respondent.

Annexure A3: Copy of the Bill No.60/2012-13 dated 12.7.2012 in accordance with Annexure A2 order of the 3rd respondent and OM in F.No 10/02/2011-E.III/A dated 19.3.2012 of the 2nd respondent.

Annexure A4: Copy of the letter of the 6th respondent dated 21.01.2015 addressed to the 7th respondent.

Annexures filed by the respondents:

Annexure R1: Copy of the order No.8/52/2011 E-III dated 4.5.2012.

Annexure R2: True extract of FR 22 (2) (ii).

Annexure R3: Copy of the letter No.8/25/2011-EC-III dated 31.10.2013.

Annexure R4: Copy of the office order No.8/25/2011-EC-III dated 27.11.2015.

Annexure R5: Copy of the letter No.S.F.No.20/TDS Range/2012-13 dated 12.7.2012.

Annexure R6: Copy of the objection of the Internal Audit Wing CPWD, Chennai.

Annexure R7: Copy of the office order No.19/2015-16 dated 14.12.2015.

Annexure R8: Copy of the letter No.DCA/IAW/CHE/Pay Fixation/2015-16/469 dated 26.10.2015.

Annexure R9: Copy of the office memorandum F.No.18/26/2011-Estt(Pay-I) dated 6.2.2014.

Annexure R10: Copy of the undertaking filed by the applicant.

Annexure R11: Copy of the letter No.8(1)/CHCD/2016/1006 dated 22.3.2016.

Annexure R12: Copy of the letter No.9(1)/RTI/SR/ES/2016 dated 22.3.2016.